

IN THE SUPREME COURT OF INDIA  
CRIMINAL ORIGINAL JURISDICTION

CRIMINAL APPEAL NO.527/2017

ALLA RAMAKRISHNA REDDY(R.K.) Appellant(s)

VERSUS

THE STATE OF TELANGANA  
THROUGH ADDL. SUPTD. OF POLICE  
ANTI CORRUP. BUREAU & ANR. Respondent(s)

WITH  
W.P.(Cr1.) No. 162/2017

O R D E R

We have heard learned counsel appearing for the appellant and learned senior counsel appearing for the respondent.

Upon a perusal of the impugned judgment, we find absolutely no reason to interfere. The High Court has rightly considered the scope and ambit of Section 156(3) of the Code of Criminal Procedure, 1973 (for short the 'Cr.P.C.')

We have also perused the order passed under Section 156(3) of the Cr.P.C. by the Trial Court, which obviously did not indicate any reason whatsoever for issuing the impugned direction,

which was rightly set aside by the High Court. Furthermore, we are dealing with a case where two chargesheets have been filed and the informant has been pursuing the matter.

Like the informant, the appellant was also a Member of the Legislative Assembly. The appellant has also approached this Court directly without approaching the High Court, by invoking Article 32 of the Constitution of India seeking a Writ of Mandamus directing the Anti-Corruption Bureau to handover the investigation of the case to the Central Bureau of Investigation.

We do not wish to say anything more, except to dismiss the appeal. We refrain ourselves from making any more remarks.

Accordingly, the appeal stands dismissed.

After making submissions, learned counsel for the appellant does not seek to press the Writ Petition.

Thus, the Writ Petition is dismissed, as not pressed.

Pending application(s), if any, shall stand disposed of.

.....J.  
[M.M. SUNDRESH]

.....J.  
[ARAVIND KUMAR]

NEW DELHI;  
AUGUST 21, 2024.

ITEM NO.113

COURT NO.13

SECTION II

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Criminal Appeal No(s). 527/2017

ALLA RAMAKRISHNA REDDY(R.K.)

Appellant(s)

VERSUS

THE STATE OF TELANGANA  
 THROUGH ADDL. SUPTD. OF POLICE  
 ANTI CORRUP. BUREAU & ANR.  
 IA No. 61346/2017 - PERMISSION TO  
 DOCUMENTS/FACTS/ANNEXURES

Respondent(s)  
 FILE ADDITIONAL

WITH

W.P.(Cr1.) No. 162/2017 (PIL-W)  
 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA  
 109678/2017

FOR impleading party ON IA 113815/2017

Date : 21-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH  
 HON'BLE MR. JUSTICE ARAVIND KUMAR

For Appellant(s)

Mr. Ramesh Allanku, Adv.  
 Mr. Siddhant Buxy, Adv.  
 Mr. A. Venayagam Balan, AOR  
 Mr. Syed Ahmad Naqvi, Adv.  
 Ms. Priyanka Vora, Adv.  
 Mr. Gaurav Pal, Adv.  
 Mr. Puneet Thakur, Adv.

Mr. Siddhant Buxy, Adv.  
 Ms. Aruna Gupta, AOR  
 Mr. Ramesh A, Adv.  
 Mr. Syed Ahmad Naqvi, Adv.

For Respondent(s)

Mr. Sidharth Luthra, Sr. Adv.  
 Mr. Guntur Prabhakar, AOR  
 Ms. Purna Singh, Adv.  
 Mr. Guntur Pramod Kumar, Adv.  
 Mr. Anmol Ketha, Adv.  
 Mr. Kumar Vaibhaw, Adv.

Mr. Ayush Srivastava, Adv.  
Mr. Ayush Kaushik, Adv.  
Mr. Keshav Singh, Adv.

Dr. Menaka Guruswami, Sr. Adv.  
Mr. Sravan Kumar Karanam, AOR  
Mr. Utkarsh Pratap, Adv.  
Ms. Shireesh Tyagi, Adv.  
Ms. Arunima Das, Adv.  
Ms. Tayade Pranali Govardhan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The appeal stands dismissed in terms of the  
signed order.

The Writ Petition is dismissed, as not  
pressed in terms of the signed order.

Pending application(s), if any, shall stand  
disposed of.

(ASHA SUNDRIYAL)  
ASTT. REGISTRAR-cum-PS

(POONAM VAID)  
COURT MASTER (NSH)

[Common signed order is placed on the file]